

ITEM NO.16

Court 1 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).7800/2021

(Arising out of impugned final judgment and order dated 25-03-2021 in CRLBA No.1322/2020 passed by the High Court of Judicature at Bombay)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

DEEPAK VIRENDRA KOCHHAR & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.131671/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 10-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Tushar Mehta, SG  
Mr. Jayant K. Sud, ASG  
Mr. K.M. Nataraj, ASG  
Mr. Mukesh Kumar Maroria, AOR  
Ms. Deepabali Dutta, Adv.  
Mr. Mukul Singh, Adv.  
Mr. Kanu Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Having heard learned Solicitor General appearing on behalf of the petitioner and carefully perusing the material placed on record, we see no reason to interfere with the impugned order passed by the High Court granting bail to respondent No.1 herein.

The special leave petition is, accordingly, dismissed.

As a sequel to the above, pending interlocutory application also stands disposed of.

However, the question of law is kept open to be decided in an appropriate case.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)

